GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT.

NOTIFICATION

(ORDERS BY THE GOVERNOR)

Dated Shillong, the 27th November, 2025.

No. LJ (A) 83/2021/319 - In exercise of powers conferred under sub - section (1) of Section 19 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint following Advocates as Assistant Public Prosecutor/Assistant Govt. Pleader in Magisterial Court, East Garo Hills District, Williamnagar with immediate effect and until further orders.

- 1. Shri. Anthny Ch. Marak, Advocate
- 2. Miss Inessa Danall Sangma, Advocate

Sd/Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 83/2021/319-A,

Dated Shillong, the 27th November, 2025.

Copy forwarded to:-

- 1. The Registrar General, High Court of Meghalaya, Shillong.
- 2. The Advocate General, Meghalaya, Shillong.
- 3. The Director General of Police, Meghalaya, Shillong.
- 4. The Deputy Commissioner, East Garo Hills District, Williamnagar.
- 5. The District Magistrate, East Garo Hills District, Williamnagar.
- 6. The District & Sessions Judge, East Garo Hills District, Williamnagar.
- 7. The Superintendent of Police, East Garo Hills District, Williamnagar.
- 8. The Accountant General (A&E), Meghalaya, Shillong- 793001.
- 9. The Secretary, Williamnagar Bar Association, East Garo Hills District, Williamnagar.
- Shri. Anthny Ch. Marak, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department
- 11. Miss Inessa Danall Sangma, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department
- 12. The Treasury Officer, Williamnagar Treasury, Williamnagar
- 13. Law (B) Department.
- 14. DEO, Law Department.

Deputy Secretary to the Govt. of Meghalaya, Law (A) Department.